

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/210 -11/08 WITH E/COD/22-23/08 & ES/242-243/08

Date 02/09/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :

C.C.E. RAIPUR

CENTRAL EXCISE BUILDING, DHAMTARI ROAD,
TIKRAPARA, RAIPUR 492001.

C.C.E. RAIPUR

Appellant

Vs

Respondent

THE GENERAL MANAGER CENTRAL(E&E)WORKSHOP

M.O.NO.767-68/08-EX

I am directed to transmit herewith a certified copy of **Final order No.664-665/08&S.O.NO.862-63/08-EX** dated **29-8-08**
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944



Assistant Registrar

(Excise Appeal Branch)

Copy to :

1. Respondent

THE GENERAL MANAGER CENTRAL(E&E)WORKSHOP

SOUTHEASTERN COAL FIELD LTD, KORBA, BILASPUR(CG)

2. Adv. / Consult

MR.S.N.KAPOOR

170, NEW COLONY, NAGPUR-1

3. ~~S.D.R.~~

4. ~~J.C.B.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Easy Service Tax Online Dot Com Pvt. Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad - 15

15. Office Copy

16. Guard file



Assistant Registrar

(Excise Appeal Branch)

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R.K.Puram, New Delhi-110066.
Principal Bench, New Delhi.

E/210-11/08 with E/COD/22-23/08 & E/S/242-43/08

[Arising out of Order-in-Appeal No.218-17/RPR-I/07 dt.18.10.07
 passed by the Commissioner(Appeals), Raipur]

For approval and signature:

Hon'ble Mr. S.S.KANG, VICE PRESIDENT
 Hon'ble Mr. RAKESH KUMAR, MEMBER TECHNICAL

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1. Whether Press Reporters may be allowed to see:
 the Order for publication as per Rule 27 of the
 CESTAT (Procedure) Rules, 1982?
 2. Whether it would be released under Rule 27 of :
 the CESTAT (Procedure) Rules, 1982 for
 publication in any authoritative report or not?
 3. Whether their Lordships wish to see the fair :
 copy of the order?
 4. Whether order is to be circulated to the :
 Department Authorities:
-

CCE, Raipur

Appellant

Versus

General Manager
 Central (E&E) Workshop

Respondent

Appearance

Shri Surinder Saha, Authorised Departmental Representative(DR) For
 appellant

None for respondent

Coram: Hon'ble Mr. S.S.KANG, VICE PRESIDENT
 Hon'ble Mr. RAKESH KUMAR, MEMBER TECHNICAL

Date of decision: 29.8.08

FINAL Order No. 664-11/08-EX
 STAY ORDER No. 562-63/08-EX
 MISC ORDER No. 767-68/08-EX

Per S.S.Kang:

The respondent is Public Sector Undertaking and governed by the orders passed by the Hon'ble Supreme Court in the case of **ONGC vs CCE, Calcutta reported in 1992(61)ELT.3**. The requisite permission to pursue the appeals has not been filed by the ^{appellant}respondent. In these circumstances, appeals are dismissed. However, the ^{appellant}respondent shall have liberty to apply for restoration of the appeals on production of necessary clearance from the COD.

Order dictated in the open Court.

(S.S.Kang)
Vice President

(Rakesh Kumar)
Member Technical

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